

THE MINISTER OF AGRICULTURE & RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): (a) The Government have decided to expand the crushing capacity of the sugar industry by granting licences for the establishment of new sugar factories as well as expansions in the existing units. Licences will be issued to the sugar units where adequate sugar cane is available with assured irrigation facilities in compact areas around the site of the factory.

(b) to (e). The present policy of granting Licences for the establishment of new sugar factories in the Cooperative/Public sector will continue. In the absence of any response from the Cooperative/Public sector, requests received from Joint stock sector would be considered for establishment of new sugar factories. No sector-wise, allocation of new capacity to be licensed has been made.

श्री राम विलास पासवान (हाजीपुर): हमने होटल में हरिजन हत्या के सम्बन्ध में स्थगन प्रस्ताव दिया है—

MR. SPEAKER: I am looking into it. I have asked for the facts. I will let you know...

(Interruptions)

SHRI NARAYAN CHOUBEY (Midnapore): You might have seen the statement of the Home Minister in the papers threatening that President's rule will be imposed in Tripura. How can he make such a statement outside when Parliament is sitting?

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, I have also given notice. The parcel postage rates have been raised by rupee one. As the House is in session, it should have been announced in the House. Sir, you had also warned the government earlier.

MR. SPEAKER: I am looking into it. I have asked for facts. Papers to be laid.

12.01 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORTS OF KARNATAKA AGRO-INDUSTRIES CORPORATION LTD. BANGALORE FOR 1977-78, GUJARAT AGRO-INDUSTRIES CORPORATION LTD. AHMEDARAL FOR 1977-78, MAHARASHTRA AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD. BOMBAY FOR 1977-78, GUJARAT AGRO-INDUSTRIES CORPORATION LTD. AHMEDABAD FOR 1978-79, ORISSA AGRO-INDUSTRIES CORPORATION LTD. CUTTACK FOR 1970-71, ANDHRA PRADESH STATE AGRO-INDUSTRIES CORPORATION LTD. HYDERABAD FOR 1976-77 ETC. ETC.

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BIRENDRA SINGH RAO): I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review (Hindi and English versions) by the Government on the working of the Karnataka Agro-Industries Corporation Limited, Bangalore, for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Karnataka Agro-Industries Corporation Limited, Bangalore for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-864/80].

(b) (i) Review (Hindi and English versions) by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad for the year 1977-78.

(ii) Annual Report (Hindi and English versions) of the Gujarat

Agro-Industries Corporation Ltd. Ahmedabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-865/80].

(c) (i) Review (Hindi and English versions) by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1978-79.

(ii) Annual Report (Hindi and English versions) of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1978-79 along with the Audited Accounts and the comments of the comptroller and Auditor General thereon.

[Placed in Library. See No. LT-866/80].

(d) (i) Review (*Hindi version) by the Government on the working of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79.

(d) (ii) Annual Report (*Hindi version) of the Gujarat Agro-Industries Corporation Limited, Ahmedabad, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-867/80].

(e) (i) Review (@Hindi version) by the Government on the working of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1970-71.

(ii) Annual Report (@Hindi version) of the Orissa Agro-Industries Corporation Limited, Cuttack, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-868/80].

(f) (i) Review (*Hindi version) by the Government on the working of Andhra Pradesh State Agro-Industries Corporation Limited, Hyderabad, for the year 1976-77.

(ii) Annual Report (*Hindi version) of the Andhra Pradesh State Agro-Industries Corporation Limited, Hyderabad, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-869/80].

(g) (i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1978-79.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Seven statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above.

[Placed in Library. See No. LT-870/80].

*English version of the documents was laid on the Table on the 28th March, 1980.

@English version of the documents was laid on the Table on the 5th August, 1977.

[Shri Birendra Singh Rao]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) GSR 141(E) published in Gazette of India dated the 28th March, 1980 regarding equitable distribution of Fertilizer.

(ii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1980, published in Notification No. GSR 242(E) in Gazette of India dated the 29th April, 1980.

(iii) GSR 304(E) published in Gazette of India dated the 8th June, 1980 regarding maximum price per tonne, at which the fertilisers specified in the Schedule of the Notification shall be sold to tea, coffee or rubber plantations or to the cultivators.

[Placed in Library. See No. LT-871/80].

AUDITED ACCOUNTS OF JAWAHARLAL NEHRU UNIVERSITY, NEW DELHI FOR 1978-79, STATEMENT FOR DELAY, REVIEW ON AND ANNUAL REPORT OF VISVA BHARTI, SHANTINIKETAN FOR 1978-79, STATEMENT FOR DELAY, ANNUAL REPORT AND AUDITED REPORT OF MOTILAL NEHRU REGIONAL ENGINEERING COLLEGE, ALLAHABAD FOR 1978-79
ETC. ETC.

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):
I beg to lay on the Table:—

(1) (i) copy of the Audited Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1978-79.

(ii) A statement (Hindi and English versions) showing reasons

for delay in laying the above document.

[Placed in Library. See No. LT-872/80].

(2) (i) A copy of the Annual Report (*Hindi version) of Visva Bharti, Shantiniketan, for the year 1978-79.

(ii) A copy of the Review (*Hindi version) by the Government on the working of Visva Bharati, Shantiniketan, for the year 1978-79.

(iii) A statement (Hindi version) showing reasons for delay in laying the Report.

[Placed in Library. See No. LT-873/80].

(3) (i) A copy of the Annual Report (@Hindi version) of Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.

(ii) A copy of the Audit Report (Hindi and English versions) on the accounts of Motilal Nehru Regional Engineering College, Allahabad, for the year 1978-79.

[Placed in Library. See No. LT-874/80.]

(4) A copy of the Annual Accounts (Hindi and English versions) of Maulana Azad College of Technology, Bhopal, for the year 1978-79 together with Audit Report thereon. [Placed in Library. See No. LT-875/80.]

(5) A copy each of the following papers under sub-section (4) of section 23 of the Indian Institutes of Technology Act, 1961:—

(i) Annual Accounts (@Hindi version) of the Indian Institute of Technology, Delhi, for the year 1978-79 together with Audit

*English version of the Report and Review was laid on the Table on the 2nd February, 1980.

@English version of the documents was laid on the Table on the 28th March, 1980.

Report thereon. [Placed in Library. See No. LT-876/80].

(ii) Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, for the year 1978-79 together with Audit Report thereon. [Placed in Library. See No. LT-877/80]

(6) (i) A copy of the Annual Report (*Hindi version) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1978-79 together with Audit Report thereon.

[Placed in Library. See No. LT-878/80].

A COPY OF URBAN LAND (CEILING AND REGULATION) (AMENDMENT) RULES, 1980.

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): I beg to lay on the Table a copy of the Urban Land (Ceiling and Regulation) (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. GSR 224(E) in Gazette of India dated the 22nd April, 1980, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-879/80].

A COPY OF INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1979.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to lay on the Table a copy of the Indian Telegraph (Sixth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 872 in Gazette of India dated the 23rd June, 1979, under sub-section (5) of section 7 of Indian Telegraph Act, 1885. [Placed in Library. See No. LT-880/80.]

REVIEW ON AND ANNUAL ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION, BOMBAY FOR 1978-79 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): I beg to lay on the Table:—

(1) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1978-79 and the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(2) A statement (Hindi and English version) regarding Review on the Accounts of Khadi and Village Industries Commission, Bombay, for the year 1978-79.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned a (1) above.

[Placed in Library. See No. LT-881/80].

12.02 hrs

ELECTIONS TO COMMITTEES

(i) **GENERAL COUNCIL OF THE INDIAN SCHOOL OF MINES, DHANABAD.**

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): I beg to move:

“That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, subject to the other provisions of the said Rules and Regulations.”

*English version of the documents laid on the Table on the 28th March, 1980.